



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No 982962 /C-6 /Gen-685 /O.A. 433/2022 /

13/09/22
Dated -----

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Regarding submission Action Taken Report in compliance of the order dated 05.09.2022 in OA no. 433/2022, In the matter of Pateshwari Prashad Singh Vs. State of U.P.

Sir,

Kindly refer the subject mentioned above. In compliance of the order dated 05.09.2022 in OA no. 433/2022, In the matter of Pateshwari Prashad Singh Vs. State of U.P., the action taken report is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,

(R.K. Singh)

Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB
Nagar, 201301.

Chief Environment Officer
(Circle-6)

ACTION TAKEN REPORT ON BEHALF OF U.P POLLUTION CONTROL IN COMPLIANCE OF THE ORDER DATED 05.09.2022 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN ORIGINAL APPLICATION NO. 433 OF 2022, PATESHWARI PRASHAD SINGH VS. STATE OF U.P

1. That in the captioned matter Hon'ble National Green Tribunal, New Delhi has passed directions vide its order dated 05.09.2022. The operative part of the direction is as follows:-

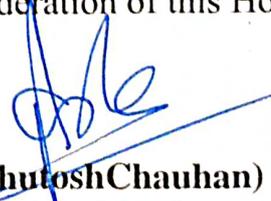
.....8.The State PCB and the State Ground Water Department, Government of Uttar Pradesh are directed to take further action in view of the findings contained in the report of the Joint committee by following due process of law and submit Action Taken Reports specifically addressing CTE/CTO/NOC issues concerning STP and borewells within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.....

2. That in compliance of the above said order the UP Jal Nigam, Balrampur has obtained consent to establish for construction of 8.5 MLD STP at Balrampur vide UPPCB letter dated 08.09.2022. Copy of the letters dated 08.09.2022 is enclosed herewith and marked as **Annexure No- 1**.
3. That in compliance of the above said order the UP Jal Nigam, Balrampur has obtained Authorization/No-Objection Certificate for abstraction of ground water by borewell vide Ground Water Department, UP letter dated 06.10.2022. Copy of the letters dated 06.10.2022 is enclosed herewith and marked as **Annexure No- 2**.

That it is further submitted that UP Pollution Control Board is committed, towards ensuring compliance of the orders of Hon'ble Tribunal.

The above action taken report is being placed for consideration of this Hon'ble Tribunal.

Basti
DATED:12.10.2022


(Ashutosh Chauhan)
Regional Officer,
UP Pollution Control Board,
Basti



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :26/08/2022 To 25/08/2027

Ref No. - 163213/UPPCB/Basti(UPPCBRO)/CTE/BALRAMPUR/2022 Dated:- 08/09/2022

To ,

Shri ZIAUL HAQUE

M/s E E JAL NIGAM BALRAMPUR

GATA NO.2371, COLLECTORATE ROAD, NEAR JAI PALACE, VILL-BALRAMPUR
DEHAT, PARGANA-BALRAMPUR, DISTRICT-BALRAMPUR,BALRAMPUR,
BALRAMPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.

Please refer to your Application Form No.- 17597001 dated - 26/08/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Latitude- 27.429864 and Longitude- 82.167857

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
DOMESTIC WASTE WATER	Metric Tonnes/Month	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
TREATED WASTE WATER	255000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	SUMBER SABLE	2.5

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.040	FOR FUEL IN 180KVA DG SET-2Nos.

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 25/08/2027 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This consent to establish is valid for the establishment of 8.5 MLD STP at GATA NO.2371, COLLECTORATE ROAD, NEAR JAI PALACE, VILL-BALRAMPUR DEHAT, PARGANA-BALRAMPUR, DISTRICT-BALRAMPUR.
2. This Consent to Establish is subject to the orders by Hon'ble NGT, New Delhi in OA no. 433/2022 Pateswari Prashad Singh Vs. State of UP.
3. As per the proposal, the treated effluent shall meet parameters BOD- 10 mg/L, COD- 50 mg/L, TSS- 10 mg/L, Total Nitrogen- 10 mg/L, Total Phosphorus- 01 mg/L and Faecal Coliform-230 MPN/100mL.
4. The project shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
5. The project shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016.
6. At the project site a display board of size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
7. Project proponent shall install Sewage Treated Plant of capacity 8.5 MLD in such a manner, so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc.
8. Noise and emission level from the DG sets installed of 2X180 KVA capacities shall be within the prescribed norms and the stack shall be as per prescribed norms.
9. The project proponent shall install STP of 8.5 MLD according the proposed project report.
10. The project proponent shall install on line continuous effluent monitoring system at the out let of STP.
11. Project proponent shall ensure plantation of aromatic species with broad leaf nearby the site of STP.
12. The project proponent shall ensure that the entire sewage generated from the project is securely and properly sent to the STPs, and for this a proper network of pipelines should be laid down.
13. Project proponent shall develop proper green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected and proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied with.
14. The project proponent shall install micro solar power system in lieu of DG sets for backup power supply.
15. All construction activities shall be carried out as per the approved land use and map from the competent authority and relevant guidelines laid down.
16. The dust emission from the construction sites shall be completely controlled and all precautions shall be taken
17. All approach roads & roads within campus should be sprinkled with water to suppress the dust emission.
18. The project proponent shall ensure to put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.

19. Storage of any construction material particularly sand shall not be done on any space outside the project area.
20. The construction material of any kind stored on site shall be fully covered in all respect, so that it does not disperse in the air in any form. The dust emission from the construction sites shall be completely controlled and all precautions be taken in that behalf.
21. All the construction material & debris shall be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
22. The project proponent shall ensure to provide the proper Wind breaking wall constructed around the construction site.
23. In case of installation of hot mix/ready mix plant, the prior permission shall be obtained from the Board.
24. Fixing of sprinklers and creation of green air barriers shall be done to control fugitive dust emission and improve environment. Compulsory use of wet jet in grinding and stone cutting shall be practiced.
25. A Disaster Management Plan for various scenarios which includes the emergency control measures, plan of coordination and interaction with various agencies including administrative agencies, rescue and relief operations, training and awareness to minimize the severity of disasters be prepared to plan for emergency response and to provide for resource mobilization.
26. Project proponent shall submit a bank guarantee of Rs. 10 lacs within 15 days of issuance of the certificate, comprising the above condition no 1 to 25 for ensuring the compliance of conditions.
27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 08/10/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAM KUMAR SINGH
Chief Environmental Officer, Circle-6

Digitally signed by RAM KUMAR SINGH
DN: cn=, o=LUTTAR PRADESH POLLUTION CONTROL BOARD,
ou=ENVIRONMENT, postalCode=226010, st=Uttar Pradesh,
2.5.4.20=365f448111688302994988370804370206
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CAF, serialNumber=988FAD8AC9CE16A7811F8D0F34293894A737
07A42525278A2D818510A, cn=RAM KUMAR SINGH
Date: 2022.09.11 12:38 +05'30'

Dated:- 08/09/2022

Copy To -

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

RAM KUMAR SINGH
Chief Environmental Officer, Circle-6

Digitally signed by RAM KUMAR SINGH
DN: cn=, o=LUTTAR PRADESH POLLUTION CONTROL BOARD,
ou=ENVIRONMENT, postalCode=226010, st=Uttar Pradesh,
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CAF, serialNumber=988FAD8AC9CE16A7811F8D0F34293894A737
07A42525278A2D818510A, cn=RAM KUMAR SINGH
Date: 2022.09.11 12:38 +05'30'



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC016077

VALID FROM 03/10/2022 TO 02/10/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202210000060			
Name of the Owner	ZIAUL HAQUE		
Designation पद	Executive Engineer	Company Name कंपनी का नाम	M/s E E JAL NIGAM BALRAMPUR
Company Address कंपनी का पता	VILL BALRAMPUR DEHAT, PARGANA BALRAMPUR, DISTT BAL	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	COLLECTORATE ROAD, NEAR JAI PALACE, VILL-BALRAMPUR DEHAT, PARGANA-BALRAMPUR, DISTRICT-BALRAMPUR	Application Form Serial No.	BLMP1022NIF0002
Date of Submission	03/10/2022	Specimen Signature	
Location Particulars			
District	Balrampur	Block	Balrampur
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/12/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	30.00
Purpose of well	Infrastructural	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	5.00

Date of Energization (In Case of Electric Pump)		01/12/2021	
Maximum Allowable Rate of Withdrawal (m³/hr.):	5.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	3650	Recharge Required	1825.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 1825.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 It capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :06/10/2022

Place:Balrampur

This certificate is electronically generated and does not require digital signature